

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 9th 12. 04. 06

Copies of order prepared for both the counsels.

L
21/04

W
21/4/06
S(15)

Order dated 12. 04. 2006

It appears from the record that consistently either the applicant or his counsel has been remaining absent. Possibly the applicant has lost his interest in the case. Accordingly, the OA is dismissed for default.

By
CHAIRMAN